

(b) if so, the details thereof;

(c) whether the Geneva based International Textiles and Clothing Bureau (ITCB) has also conceded that the major importers had hardly liberalised any significant MFA restrictions on any developing countries; and

(d) if so, the action Government have taken to meet such situation?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (d). The agreement on Textiles and Clothing (ATC) included in the Final Act of the Uruguay Round, envisages complete integration of the textile sector into the multilateral framework of GATT/WTO at the end of a 10 year transition period. The 10 years transition period is divided into 2 stages of 3 years, 4 years and 3 years respectively. At the commencement of each of these 3 stages, products accounting for 16% 17% and 18% respectively will stand integrated into the GATT. The remaining 49% will be integrated at the end of the 10 year transition period. Existing growth rates for products subject to quota restriction would be increased by 16%, 25% and 27% respectively at the beginning of the first, second and third stages respectively.

According to the ATC, the importing countries are free to integrate any product from the textile universe (as annexed to the ATC) in the three stages. However, the products to be integrated should encompass products from each of the four groups, namely tops and yarns, fabrics, made-up textile products, and clothing. The integration of products announced by the major importing countries in the first phase, though not providing significantly greater access in actual terms, are in conformity with the provisions of the ATC.

#### **World Bank Funds for ODS Phase Project**

999. SHRI PRABHU DAYAL KATHERIA :

SHRIMATI BHAVNA CHIKHLIA :

SHRIMATI KRISHNENDRA KAUR (Deepa) :

Will the Minister of FINANCE be pleased to state :

(a) whether a huge amount has accrued as interest on the funds received by Industrial Development Bank of India (IDBI) against Ozone Depleting Substances phase out project under Montreal protocol which has not so far been disbursed to the approved units;

(b) if so, the details thereof along with the reasons for delay in disbursement of funds by IDBI;

(c) whether the Government propose to give benefit to the approved units of the accumulated interest on the OTF Grant amount laying with IDBI for the past one year; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) to (b). No, Sir. However, only a token amount of interest has accrued in the 'special account' held by the Industrial Development Bank of India (IDBI) at State Bank of India, New York, on funds remitted from the World Bank from time to time against ozone depleting substances (ODS) phase out projects. IDBI has reported that the beneficiary enterprises have delayed the implementation of ODS phase out projects for their own reasons, and have not approached IDBI for disbursements. IDBI has, in some cases, based on merits, disbursed the funds against the undertakings obtained from the enterprises to comply with the conditions.

(c) and (d). IDBI has reported that since the amount of interest accrued has been allowed to be retained by IDBI, the question of giving benefit to the approved units out of accumulated interest does not arise.

#### **Benami Transactions**

1000. SHRI ANAND RATNA MAURYA : Will the Minister of FINANCE be pleased to state :

(a) whether the Benami Transactions (Prohibitions) Act, 1988 is not being enforced in spite of its constitutional validity;

(b) whether the Government have by now decided to implement the Act;

(c) if so, the details thereof; and

(d) the steps taken by the Government to make the law operational and time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) Yes, Sir. The Benami Transactions (Prohibitions) Act, 1988, could not be brought under operation in view of certain problems envisaged in implementing the Act;

(b) to (d). The issue of effective implementation of the Act is under the active consideration of the Government. Though a specific time-frame cannot be stated, the details are being worked out.

**Prime Minister Rozgar Yojana**

1001. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) whether some cases of self employment under Prime Minister Rozgar Yojana are pending since 1993 due to communication gap between Directorate of Industries, Delhi and the banks;

(b) if so, the details thereof;

(c) the steps proposed to be taken to streamline the working of both the agencies to provide financial assistance to the applicants under PMRY in a stipulated period;

(d) the number of applications returned by the banks to the Directorate of Industries, Delhi stating reasons for rejection during the above period bank-wise ; and

(e) the steps taken to ensure that the loan applications are not rejected on flimsy grounds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b). As per the reports received from the Office of the Commissioner of Industries, Govt. of National Capital Territory of Delhi, they have no such applications pending with them under Prime Minister's Rozgar yojana (PMRY). All the applications under PMRY received by the Office of the Commissioner of Industries have been screened and eligible applications sponsored to the banks for sanctioning/disbursement of loans. Some of the applications sent to the banks are however being returned from time to time for diverting to other banks or for some clarification. Such applications are sent back after reallocation of the banks and giving clarification where required. This is a continuous process.

(c) The State Govts. were asked to sponsor all the eligible applications to the banks equal to their target by the end of September and equal to double their target by December, 1995. RBI guidelines on time periods for disposal of cases depending upon their amount exists.

(d) and (e). As per the reports received from the Office of the Commissioner of Industries, NCT of Delhi, banks have rejected 3,303 applications during 1995-96 upto 31.1.1996. No information has been furnished for the year 1993-94 and 1994-95. The main reasons for rejection of applications as reported by that office, among others, are applicant not turning up for availing loan, applicant being ineligible and the projects not being viable/bankable etc.

**Preservation of Taj Mahal**

1002. SHRI TARA SINGH :

SHRI PRABHU DAYAL KATHERIA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Asian Development Bank propose to render \$ 500 million assistance for preservation of the Taj Mahal and other important historical monuments in the country;

(b) if so, whether the Government have drawn out plans for utilisation of the ADB's assistance for the said purpose; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The Asian Development Bank have approved a technical assistance to provide a comprehensive assessment of the current environmental situation in the Agra, Mathura, and Ferozabad districts recommend appropriate mitigation measures for improvement, and formulate a Project for sustainable development of Agra, Mathura and Ferozabad district with particular reference to environmental protection, energy conservation and economic and social impact.

Further course of action with respect to ADB related loan assistance will depend on the reports arising out of the above technical assistance.

[Translation]

**Telephone Facilities**

1003. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of FINANCE be pleased to state :

(a) whether some Government employees belonging to certain categories are provided with residential telephone facilities;

(b) if so, the details thereof;

(c) whether the officers of the Under Secretary Grade are not provided with such facilities;

(d) if so, the reasons therefor;

(e) whether such officers are entitled for reimbursement of private telephone bills;

(f) if so, the details thereof; and